Medical treatment facility for CGHS beneficiaries in States

1719. SHRI P. BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government had issued any guidelines to the State Governments to provide medical treatment to the Central Government Pensioners who have valid CGHS Cards and are entitled free of cost treatment in Civil Hospitals and other State Government Hospitals;
 - (b) if not, the reasons therefor; and
- (c) on what basis pensioners and their dependent family will get treatment in the State-run Hospitals, as there are some States where there is no empanelled private hospitals and diagnostic centres?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Central Government has not issued any guidelines to State Governments to provide medical treatment to the Central Government Pensioners who have valid CGHS Cards. Central Government pensioners having valid CGHS cards, which are issued on payment of subscription as prescribed from time to time, are eligible to avail hospitalisation care at any of the private hospitals empanelled under CGHS and central government hospitals. Further, provision for availing treatment at hospitals empanelled under Central Services (Medical Attendance) Rules, 1944/Employees Contributory Health Scheme by CGHS pensioner beneficiaries and their dependent eligible family members already exists under the scheme.

No permission is required for treatment in any State-run hospitals and any expenditure incurred for treatment at such hospitals is reimbursed under CGHS as per extant rules.

Implementation of smoking ban at public places

1720. KUMARI SELJA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what steps have been taken to ensure that smoking is prohibited in public places across all States;

- (b) the number of violations reported with regard to the Section 4 of COTPA,2003, State/UT-wise, details thereof;
- (c) the number of people, (gender-wise and age-wise) who have been fined for violating the smoking ban till date, the details thereof, State/UT-wise, including Haryana; and
- (d) the total amount of money collected as fine from people for violating smoking ban at public places and COTPA, 2003, till date?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) Section (4) of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003) prohibits smoking in public places provided that in a hotel having thirty rooms or a restaurant having seating capacity of thirty persons or more and in the airports, a separate provision for smoking area or space may be made.

The enforcement of provisions of COTPA, 2003 and Rules made thereunder primarily lies with the States/Union Territories. For effective implementation of this Section, Central Government has notified authorized officers from various Departments and also advised States/Union Territories, from time to time, for strict compliance of COTPA, 2003.

As per the information received from States/Union Territories, the number of persons fined and amount of fine collected for violation of the provisions of Sections 4 and 6 of COTPA, 2003 during the last three years is given in the Statement (*See* below). However, gender-wise and age-wise data is not available with the Ministry.

Statement

Status of the number of people fined/challaned and amount collected for violation of Sections 4 and 6 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production. Supply and Distribution) Act, 2003 (COTPA. 2003) for last three years

(As per the information received from the States/Union Territories)

2016-17

States/UTs	Section-4		Section-6(a)		Section-6(b)	
	No. of persons fined	Amount collected (in ₹)	No. of persons fined	Amount collected (in ₹)	No. of persons fined	Amount collected (in ₹)
1	2	3	4	5	6	7
Andhra Pradesh	4850	599970	0	0	0	0
Arunachal Pradesh	8	1600	0	0	2	400
Assam	271	67,890	58	11,500	396	79,690
Bihar	1893	285445	590	33605	0	0
Chandigarh	443	208800	0	0	0	0
Chhattisgarh	81	15780	10	2250	0	0
Delhi	1727	313015	1211	399595	635	203210
Gujarat	63020	4696500	5504*	956870*	5504*	956870*

Haryana	3879	302214	0	0	4	800	Wri
Himachal Pradesh	46258	75,52,000	0	0	0	0	tten .
Jammu and Kashmir	628	47595	05	150	53	4950	Answ
Jharkhand	112	15974	51	10200	0	0	Written Answers to
Karnataka	19235	2075581	88	13850	209	31570	0
Kerala	162606	33893900	714	445850	3786	1137800	
Madhya Pradesh	11	640	0	0	0	0	
Maharashtra	715^	109480^	715^	109480^	715^	109480^	[3 December, 2019]
Mizoram	961	66,360	30	1,340	0	0	cemb
Nagaland	0	0	0	0	229	43,850	er, 20
Puducherry	0	0	73	17800	0	0)19]
Punjab	26909~	1515062~	26909~	1515062~	26909~	1515062~	
Rajasthan	186488~	2859396	186488~	220305	186488~	10250	Unsi
Sikkim	38	4650	15	3000	13	2150	tarrec
Tamil Nadu	17194	3001980	1272	279050	2790	519540	uÕ p
Telangana	3293	3293	0	0	0	0	Unstarred Questions
Uttar Pradesh	3277	308701	74	11920	67	10700	
Uttarakhand	731	99650	115	20350	0	0	395

1	2	3	4	5	6	7	396
			2017-18				W,
Andhra Pradesh	2313	287150	0	0	0	0	ritten
Arunachal Pradesh	4	800	0	0	4	800	Written Answers to
Assam	230	43232	39	10300	256	41,238	
Bihar	2091	328825	483	47942	0	0	
Chandigarh	3776	755200	0	0	0	0	Ŧ
Chhattisgarh	942	170910	148	25120	10	620	RAJY.
Delhi	4311	928980	771	273250	256	111300	[RAJYA SABHA]
Gujarat	66345	5081763	4816*	805315*	4816*	805315*	ЗНА]
Haryana	3017	199262	0	0	0	0	
Himachal Pradesh	36120	37,35,203	0	0	0	0	
Jammu and Kashmir	447	29580	02	200	0	0	Un
Jharkhand	650	93563	276	55200	45	9000	starr
Karnataka	33226	2975547	1546	185870	948	109325	ed Qı
Kerala	110028	21277150	657	373750	3513	514080	Unstarred Questions

Maharashtra 4249 338670 380 64528 117 Mizoram 445 27,500 35 1,750 13 Nagaland 0 0 0 0 129	21070 2,600
	2,600
Nagaland 0 0 129	
ragaland 0 0 12)	25,740
Puducherry 0 0 25 3800 0	0
Punjab 25139~ 1546895~ 25139~ 1546895~ 25139~	1546895~
Rajasthan 20027~ 1530216 20027~ 87290 20027~	11280
Sikkim 27 4400 05 800 14	2450
Tamil Nadu 15499 2702155 1024 219250 4058	837750
Telangana 3293 580010 0 0	0
Uttar Pradesh 1310 131458 77 14590 22	4200
Uttarakhand 1541 85946 9 1200 1	100
2018-19	
Andhra Pradesh 961 158730 0 0 0	0
Arunachal Pradesh 5 1000 0 0 1	200
Assam 27 148 0 0 62	4240

Written Answers to

[3 December, 2019]

Unstarred Questions 397

1	2	3	4	5	6	7	398
Bihar	555	62796	130	950	138	2400	Wr
Chandigarh	1511	302200	0	0	0	0	itten .
Chhattisgarh	1355	185079	321	65726	990	8690	Written Answers to
Delhi	5805	1043720	299	93000	472	178510	ers to
Gujarat	65770	5109367	8712*	1434970*	8712*	1434970*	
Haryana	3528	298224	70	1400	0	0	\mathbb{R}
Himachal Pradesh	56936	50,54,267	0	0	0	0	[RAJYA SABHA]
Jammu and Kashmir	858	30,480	0	0	01	200	SAB
Jharkhand	820	114785	318	63600	78	15600	HA]
Karnataka	45558	4541572	945	125123	1139	114195	
Kerala	23129	4498800	75	103000	843	113100	
Madhya Pradesh	565	37580	41	3720	117	14580	Un
Maharashtra	10517	2594247	905	184650	1006	209160	starre
Mizoram	515	31,150	34	3,720	83	5,850	d Qu
Nagaland	16	3,200	0	0	266	9,930	Unstarred Questions

Puducherry	0	0	0	0	24	8700
Punjab	23886~	1314215~	23886~	1314215~	23886~	1314215~
Rajasthan	29885~	2544836	29885~	95487	29885~	5000
Sikkim	17	2600	07	900	11	1870
Tamil Nadu	21027	6632860	1581	330300	4844	1010400
Telangana	927	139100	0	0	0	0
Tripura	15	2620	23	2180	1	200
Uttar Pradesh	1221	158610	34	6750	22	4320
Uttarakhand	5407	272450	57	8300	213	10800

^{*} Total number of persons fined/amount collected under Section-6(a) and Section-6(b) of COTPA, 2003 collectively.

[^] Total number of persons fined/amount collected under Section-4, Section-5, Section-6(a), Section-6(b) and Section-7 of COTPA, 2003 collectively.

 $[\]sim$ Total number of persons fined/amount collected under Section-4 and Section-6 of COTPA, 2003 collectively.